

127
 I am Sanjay Kumar
 who has been identified by Notary
 solemnly affirmed &
 declared before me.



31.10.2012 (Amf)

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to..... (name of the House)
 From 127, RAJAPAKAR (SC) Constituency (Name of the Constituency)

Sanjay Kumar son/daughter/wife of Ram Sunder Das
 Aged 42 years, resident of MIG 354 Lokia Nagar, Kankarbagh, Patna - 80 (mention full postal address), a candidate at the above

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by..... (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
1.	Self	<u>BJEPK3578B</u>		
2.	Spouse-			
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	<u>N.A.</u>
(b)	Name of the court, Case No. and Date of order taking cognizance :	<u>N.A.</u>
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	<u>N.A.</u>

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	<u>N.A.</u>
(b)	Name of the Court(s), Case No. and Date(s) of order(s) .	<u>N.A.</u>



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 Sanjay Kumar
 31.10.2012
 Notary Public
 Patna

(4) Punishment imposed:

N.A.

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

- Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- Dependent', here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse NITU KUMARI	Dependent-1 MANISHA (DAUGHTER)	Dependent-2 RAHUL KR. (SON)	Dependent-3
(i)	Cash in hand	25000₹	15000₹	NIL	NIL	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	668,366₹ SBI Bikas Bichan Mand 217,158₹ SBI Kankarbagh, 40,100₹ HDFC Bank, Patna 470₹ SBI. ADB, Hafizpur.	30,726₹ HDFC Bank, Patna.	NIL	NIL	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	LIC - 2,24,400₹ Saksh - 40,000₹ TATA-AIG - 75,000₹ Bajaj Allianz - 60,000₹	LIC - 1,25,000₹ Bajaj Allianz - 2,50,000₹	Saksh - 1,12,000₹	HDFC - 50,000₹	
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL	
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Tata Sofasi - BROIPA-9765 2010, 9,50,000₹	NIL	NIL	NIL	
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold - 70 gm. Chain + Ring - 1,89,000₹	Gold - 100 gm. 2,70,000₹ (App) Silver - 500 gm 26,000₹ (App)	Gold - 10 gm. Chain 27,000₹ (App)	NIL	



(ix)	Any other assets such as value of Claims/interest	N.A.	N.A.	N.A.	N.A.
(ix)	Gross Total value	24,89,444₹	7,16,726₹	1,39,000₹	50,000₹

3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s)	NIL	NIL	NIL	NIL	
	Survey number(s)					
	Area (Total measurement in acres)	NIL	NIL	NIL	NIL	
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	
(ii)	Non-Agricultural Land					
	Location(s)	NIL	NIL	NIL	NIL	
	Survey number(s)					
	Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	
(iii)	Commercial Buildings					
	(including apartments)					
	-Location(s)	NIL	NIL	NIL	NIL	
-Survey number(s)						
Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL		



	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments, -Location(s) - Survey number(s))	<u>JOINT PROPERTY</u> Kankarbagh, Patna	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	2.33 Katha 3171.13 sq. ft.	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	2722 sq. ft.	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NO	NO	NO	NO
	Date of purchase in case of self acquired property	N.A.	N.A.	N.A.	N.A.
	Cost of property (in case of purchase) at the time of purchase	N.A.	N.A.	N.A.	N.A.
	Any Investment on the land by way of development, construction etc.	N.A.	N.A.	N.A.	N.A.
	Approximate Current market value	40 lakh (App.)	N.A.	N.A.	N.A.
(v)	Others (such as interest in property)	N.A.	N.A.	N.A.	N.A.
(vi)	Total of Current Market Value of (i) to (v) above	40 lakh (App.)	N.A.	N.A.	N.A.

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	TATA MOTORS FINANCE LTD. 2,38,000 ₹ CAR LOAN	NIL	NIL	NIL	
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	N.A.	N.A.	N.A.	N.A.	



	Any other liability	NO	NO	NO	NO
	Grand total of liabilities	2,38,000 ₹	N.A.	N.A.	N.A.
(ii)	Government Dues:				
	Dues to departments dealing with government accommodation	NIL	NA	N.A.	N.A.
	Dues to departments dealing with supply of water	NIL	N.A.	N.A.	N.A.
	Dues to departments dealing with supply of electricity	NIL	N.A.	N.A.	N.A.
	Dues to departments dealing with supply of telephones/mobiles	NIL	N.A.	N.A.	N.A.
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	N.A.	N.A.	N.A.
	Income Tax Dues	NIL	NIL	N.A.	N.A.
	Wealth Tax Dues	NIL	NIL	N.A.	N.A.
	Service Tax Dues	NIL	NIL	N.A.	N.A.
	Municipal/Property Tax Dues	NIL	NIL	N.A.	N.A.
	Sales Tax Dues	NIL	NIL	N.A.	N.A.
	Any other dues	NA	N.A.	N.A.	N.A.
	Grand total of all Govt. dues	NIL	N.A.	N.A.	N.A.

(7) Details of profession or occupation:

- a. Self..... POLITICIAN
b. Spouse ... HOUSE WIFE

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

INTERMEDIATE - MALTIDHARI COLLEGE, NAUBATPUR, PATNA - 1994.

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. <u>SANJAY KUMAR</u>
2.	Full postal address	<u>MIG 354, LOHIA NAGAR, KANKARBAGH PATNA-20</u>
3.	Number and Name of the constituency and state	<u>127, RAJAPAKAR(SC) - BIHAR</u>
3	Name of the Political party which set up the candidate (otherwise write 'Independent')	<u>JANTA DAL (UNITED)</u>
	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	<u>N.A.</u>



(c) Total number of Pending cases where the court (s) have taken cognizance:		N.A.				
5.	PAN of	Year for which last Income Tax Return filed			Total Income Shown	
	(a) Candidate	BJEPK3578 B				
	(b) Spouse:					
	(c) Dependents					
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	24,89,494₹	7,16,726₹	1,39,000₹	50,000₹	
B.	Immovable Asset	PARENTAL PROP. YET NET DIV. 40 LAKH	NIL	NIL	NIL	
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)	NIL	NIL	NIL	NIL	
	(ii) Approximate Current Market Price of Asset (Total Value)	24,89,494₹	7,16,726₹	1,39,000₹	50,000₹	
7.	Liabilities					
	(i) Government dues (Total)	NIL	N.A.	N.A.	N.A.	
	(ii) Loans from Bank, Financial Institutions and others (Total)	2,38,000₹	NO	NO	NO	
8.	Highest educational qualification: INTERMEDIATE MALTIDHARI COLLEGE, NAUBATPUR, PATNA - 1994. (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					



VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Patna.....this the 4th.....day of January..... 2012.....

I, identify the deponent's
Signature / Seal / Stamp / Date of issue as: 22/1/2012

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[Signature]
DEPONENT

- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.

